
(2023) 03 P&H CK 0086

In the Punjab And Haryana At Chandigarh

Case No : Criminal Writ Petition No. 2749 Of 2023

Mamta And Another

APPELLANT

Vs

State Of U.T. Chandigarh And Others

RESPONDENT

Date of Decision : 21-03-2023

Acts Referred:

Citation : (2023) 03 P&H CK 0086

Hon'ble Judges : Gurvinder Singh Gill, J

Bench : Single Bench

Advocate : Amit Kumar

Final Decision : Disposed Of

Judgement

Gurvinder Singh Gill, J

1. Petitioner No.1-Mamta aged about 36 years and petitioner No.2-Suraj aged about 29 years who is a divorcee, seek issuance of a direction to the official respondents to protect their lives and liberty as they apprehend threat to the same at the hands of private respondents, having married against the wishes of their families.

2. Notice of motion.

3. At this stage, Mr. Ankur Bali, APP, U.T. Chandigarh for Mr. Shashank Bhandari, APP, U.T. Chandigarh, has put in appearance and has informed that pursuant to receipt of advance notice, inquiries were conducted and petitioners were not found residing at the given address which is in fact address of Government High School, Sector 32-D, Chandigarh.

4. In view of the aforesaid position and without commenting as regards the veracity of the averments made in the petition and also as regards the validity of alleged marriage of the petitioners, the petition is disposed of with a direction to respondent No.2-Senior Superintendent of Police, Chandigarh, to look into the matter and to dispose off the representation dated 15.3.2023 (Annexure P-5) in

accordance with law. In case, it is found that there is a genuine threat to the lives and liberty of the petitioners, then necessary steps warranted under law be taken thereupon at the earliest so as to ensure that no harm is caused to the petitioners.

5. A copy of this order alongwith copy of the representation dated 15.3.2023 (Annexure P-5) be sent to respondent No.2-Senior Superintendent of Police, Chandigarh, so as to enable him to do the needful expeditiously.

6. It is, however, clarified that the aforesaid order shall not be taken to be any expression as regards the validity of marriage of the petitioners and shall not confer any immunity upon the petitioners, in case it is found that they have committed any wrong.